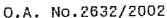
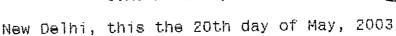
CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH





HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Ram Chander ASI in Delhi Police (PIS No.28650194) R/o H.No.125, Bawana, Delhi-39.

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...Applicant

(By Advocate : Shri Anil Singal)

Versus

- Joint Commissioner of Police, Traffic, Police Head Quarter, IP Estate, New Delhi.
- 2. DCP (Traffic) (Through R-1)
 Police Head Quarter,
 IP Estate, New Delhi.

....Respondents

(By Advocate : Mrs. Sumedha Sharma for Shri Harvir Singh)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN:

The applicant is a Assistant Sub Inspector in Delhi Police. Disciplinary proceedings had been initiated against him and the disciplinary authority vide its order dated 7.12.2000 imposed the following punishments:-

"Hence, I disagree with the EO and impose the penalty of forfeiture of 3 years of approved service permanently upon. ASI Ram Chander, No.430/D for a period of 3 years entailing reduction in his pay. The pay of ASI Ram Chander No.430/D is reduced by 3 stages from Rs.5200/- to Rs.4900/- in time scale of pay for a period of 3 years with immediate effect. He will not earn increment of pay during the period of reduction and on the expiry of this period; the reduction will have the effect of postponing his future increments of pay for leading the subordinate in such an undesirable manner. One increment of other staff i.e. HC Dharambir Singh No.494/T, HC Diwan Singh No.136/T, Ct. Mahender Rai No.1105/T, and Ct. Jasbir Singh No.1699/T is hereby with held with immediate effect for a period of 4 years temporarily and

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the same will not have the effect of postponing their future increments. The suspension period of above police personnel from 3.2.99 to 28.2.99 is treated as period not spent on duty for all intends and purposes."

- 2. The appeal preferred by the applicant has been dismissed. Hence, the present application seeking quashing of the impugned orders.
- dwelling into the controversy, contends that the penalty imposed is in violation of Rule 8 (d) (ii) of the Delhi Police (Punishment & Appeal) Rules, 1980. In support of his argument, he relies upon the decision of the Delhi High Court in Shakti Singh Vs. Union of India & Ors. (C.W.P. 2368/2000) decided on 17.9.2002. In the case of Shakti Singh, the Delhi High Court was considering Rule 8 (d) (ii) of the rules, referred to above and held:

"Rule 8(d) of the said Rules provides that approved service may be forfeited permanently or temporarily for a specified period as mentioned therein. Such a forfeiture of approved service may be (i) for purposes of promotion or seniority, which can only be permanent in nature; (ii) entailing reduction of pay; and/or (iii) deferment of an an increment or increments permanently or temporarily.

4. It is not in dispute that by reason of the order impugned before the Tribunal, the services of the petitioner were forfeited as a result whereof reduction in his pay was directed. Thus, his pay was further reduced byy five stages from Rs.2525/- to Rs.2,100/- in the time scale of pay for a period of five years. Yet again, it was directed that he would not earn increments of pay during the period of reduction and on the expiry of the said period such reduction would have the effect of postponing his future increments of pay.

Rule 8(d)(ii) of the said Rules is

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disjunctive in nature. It employ the word 'or' and not 'and'.

Pursuant to and/or in furtherance of the said Rules, either reduction in pay may be directed or increment or increments, which may again either permanent or temporary in nature, be directed to be deferred. Both orders cannot be passed together.

Rule 8(d)(ii) of the said Rules is a penal provision, It, therefore, must be strictly construed.

The words of the statute, 18 well **as** their in known, shall be understood or popular sense. Sentences are ordinary to be construed according required Rule of grammatical meaning. their interpretation may be taken recourse unless the plain language used gives rise unless there absurdity or something in the contest or in the object of the statute to suggest the contrary.

is the position herein. When the Identical in question is examined on the touchstone of matter ratio of the decision of the Delhi High Court វែរា case of Shakti Singh (supra), which tentamount to the of dual punishment on the applicant, imposing necessarily, therefore, on this technical ground, the application is allowed and the impugned orders are quashed. However, we make it clear that disciplinary authority, if deemed appropriate, from the stage imposing the penalty, may pass a fresh order accordance with law.

5. Keeping this in view, we are not expressing ourselves on the other contentions raised in the OA.

GOVINDAN S. TAMPI)

MEMBER (A)

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(V.S. AGGARWAL) CHAIRMAN